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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3144/2002
MA No.2673/2002

New Delhi, this the 3rd day of December, 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

1. Jitendar
R/o 36 P, Raja Bazar,
Sector-4, Gol Market,
New Delhi.
 2. Sunil
R/o H-85, Nanak Pura,
New Delhi.
 3. Kulbhusan,
R/o 6/4B, Kalibari Marg,
New Delhi.
 4. Rakesh
H-85, Kalibari Marg,
New Delhi.
 5. Reena
B-43, New Ashok Nagar,
Vasundra Enclave, Delhi.
 6. Anil
R/o 245/37, School Block,
Mandawli,
Delhi.
 7. Vijay,
R/o 2320, Loni Road Complex,
Delhi. ... Applicants
- (By Advocate: Shri M.K. Bhardwaj)

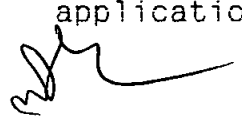
V E R S U S

- Union of India and Ors., through
1. Secretary,
Ministry of Defence,
North Block,
Delhi.
 2. Chief Controller,
Principal Office Defence Accounts
G, Block, New Delhi.
 3. Accounts Officer (Admn.)
Principal Office Defence Accounts Controller,
G, Block, New Delhi. ... Respondents
- (None for the respondents even on the second call)

O R D E R (ORAL)

Shri M.P. Singh, Member (A)

MA 2673/2002 has been filed by the applicants seeking permission to join together in a single application. MA 2673/2002 is allowed. Applicants are allowed to join together in a single application.



2. Heard learned counsel for the applicants.

3. Applicants, seven in number, have filed the present OA and are claiming the following reliefs:-

"(i) to direct the respondents to re-engage the applicants in preference to juniors and outsiders."

4. The brief facts of the case are that the applicants were initially engaged for 89 days as a casual labourers in September, 2001. Thereafter there terms were extended from time to time after giving them one day break. The respondents have now terminated their services in the month of September, 2002 and have initiated the process of re-engaging the fresh persons through Employment Exchange. The grievance of the applicants is that they should also be considered alongwith others candidates for re-engagement.

5. Learned counsel for the applicants is relying upon the judgement of the Hon'ble Supreme Court dated 2.8.1996 in the case of Central Welfare Board & Ors. Vs. Ms. Anjali Bepari & Ors. reported as JT 1996 (8) SC (1) wherein the Hon'ble Apex Court has held that "As and when vacancies would arise, such persons whose services have been dispensed with will be taken back without following the practice of requisitioning the names of candidates from the employment exchange."

6. In the circumstances, I feel that the ends of justice will be duly met if the respondents are directed to consider the applicants' claim for their



regularisation along with other candidates, who have been sponsored by the employment exchange in preference of juniors and freshers. I do so accordingly.

7. The present OA is disposed of in the aforesaid terms. There shall be no order as to costs.

Issue DASTI.

M.P. Singh
(M.P. SINGH)
MEMBER (A)

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*fresh RDS for correction of clerical mistakes
with M & for COB*